

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.14326/2024
[Arising out of impugned final judgment and order dated 11-09-2024
in CRLA No. 4054/2024 passed by the High Court of Judicature at
Allahabad]

ANWAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(I.A. No. 238490/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND I.A. No. 238492/2024 - EXEMPTION FROM FILING O.T.)

Date : 28-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Amol Chitravanshi, AOR
Ms. Kriti Sinha, Adv.

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing for the respondent No.1/State of Uttar Pradesh seeks and is granted three weeks' time to file counter affidavit.
2. Rejoinder affidavit thereto, if any, be filed within one week thereafter.
3. Re-list the special leave petition on 15th January, 2025.
4. Office report reveals that the respondent no.2-complainant could not be served. Let fresh steps be taken for service on her through the jurisdictional police station.

(RAJNI MUKHI)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)